

PUNJAB VIDHAN SABHA

Bill No. 30-PLA-2018

THE PUNJAB GOOD CONDUCT PRISONERS (TEMPORARY  
RELEASE) AMENDMENT BILL, 2018

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

*further to amend the Punjab Good Conduct Prisoners (Temporary Release) Act, 1962.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab Good Conduct Prisoners (Temporary Release) Amendment Act, 2018.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Good Conduct Prisoners (Temporary Release) Act, 1962, in section 3,—

Amendment of section 3 of Punjab Act 11 of 1962.

(i) in sub-section (2), in clause (b), for the words “six weeks”, the words “eight weeks” shall be substituted ; and

(ii) for sub-section (2-A) the following sub-section shall be substituted, namely :-

“(2-A) The total period of temporary release of the prisoner, excluding the release availed of,—

(i) on the death of a family member of the prisoner; or

(ii) by a female prisoner on account of delivery of child, as the case may be,

shall not exceed sixteen weeks, during a calendar year and shall be availed of on quarterly basis :

Provided that a prisoner, may avail such release for a continuous period of sixteen weeks, during the period falling between the 23rd day of November, 2018 to the 23rd day of November, 2019, as a onetime measure on *pro rata* basis, however, subject to the other provisions of the Act :

Provided further that any prisoner, who is on temporary release for a specified period and wants to surrender before the expiry of his temporary release period, he shall be allowed to do so."

CHANDIGARH :  
The 2nd January, 2019.

SHASHI LAKHANPAL MISHRA,  
Secretary.